# Central Administrative Tribunal Principal Bench

# CP No.643/2018 In OA No.4531/2014

New Delhi, this the 12th day of July, 2019

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Mohd. Jamshed, Member (A)

Pyare Lal (Retired As Chief Engineer Electrical), Aged about 64 years, S/o Late Sh. Udai Singh, R/o Flat No.36-B, Pocket-C, Mayur Vihar Phase-2, Delhi.

...Applicant

(By Advocate: Shri M.K. Bhardwaj)

#### Versus

- Sh. Durga Shankar Mishra, Secretary, Ministry of Housing & Urban Affairs, Nirman Bhawan, New Delhi-110011.
- Sh. Prabhakar Singh,
  Director General,
  CPWD, Nirman Bhawan,
  New Delhi-110011.

...Respondents

(By Advocate : Shri Rajinder Nischal )

## **ORDER (ORAL)**

## Justice L. Narasimha Reddy, Chairman:

The applicant filed OA No.4531/2014, claiming the relief of extension of the benefit of Non Functional Upgradation (NFU). It was allowed on 11.07.2017 and directions were issued for extension of the benefit.

- 2. This contempt case is filed alleging that the respondents did not implement the directions issued by the Tribunal.
- 3. On behalf of the respondents, it is stated that the WP(C) No.1600/2009 was filed against the order passed in the OA No.4531/2014. On 11.03.2019, the Hon'ble Delhi High Court stayed the further proceedings in the contempt case.
- 4. We heard Shri M.K. Bhardwaj, learned counsel for applicant and Shri Rajinder Nischal, learned counsel for respondents.
- 5. The Tribunal, no doubt, issued such direction in the OA. However, once the Hon'ble High Court stayed the same, there is no point in keeping the Contempt Petition pending. It can be closed, leaving it open to the applicant to pursue his remedies, depending upon the outcome of the Writ Petition No.1600/2009.
- 6. Accordingly, the CP is closed. There shall be no order as to costs.

(Mohd. Jamshed) Member (A) 'rk' (Justice L. Narasimha Reddy) Chairman